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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 948/97

Date of Order: 28.7.97

BETWEEN :

1. M.Appa Rao
2. S.Lakshman Rao
3. A.Raju

.. Applicants.

AND

1. The Divisional Personnel Officer,  
S.E.Rly., Waltair.
  2. The Divisional Mechanical Engineer,  
S.E.Rly. Depr., Waltair, Visakhapatnam.
  3. The Divisional Railway Manager,  
S.E.Rly., Waltair, Visakhapatnam.
- .. Respondents.

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Counsel for the Applicant .. Mr.K.Bhaskara Rao

Counsel for the Respondents .. Mr.N.R.Devraj

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

- - -

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

- - -

None for the applicant. Mr.N.R.Devraj, learned standing counsel for the respondents.

2. There are three applicants in this OA. They were working as adhoc TXR's under R-2. In the regular selection it is stated that their services were not regularised as TXR and they were reverted back to the post of Fitter by the impugned order No. WPV/181/147/TXRs/96, dt. 30.9.96 (A-7). Against that

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.. 2 ..

order the applicants filed a representation dt. 16.3.97 to R-3 (A-9). In sub-para-v of para-6 to the OA it is stated that the applicants have made several representations including the one dt. 16.3.97. But the respondents have not issued either reply or cancelled the reversion order issued to the applicants. Though it is submitted that several representations including the one dt. 16.3.97 was filed, only the representation dt. 16.3.97 is enclosed as A-9 to this OA.

3. This OA is filed praying for a declaration that the reversion order dt. 30.9.96 (A-7) is illegal, arbitrary and for a further direction to set aside the same.

4. The applicants have submitted the appeal only recently on 16.3.97 (A-9) addressed to R-3. Hence justice will be met if a direction <sup>is</sup> to be given to R-3 to dispose of the representation dt. 16.3.97 in accordance with the law within a period of three months from today.

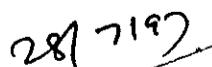
5. In the result R-3 is directed to dispose of the representation of the applicants dt. 16.3.97 in accordance with the law within a period of 3 months from today.

6. The OA is ordered accordingly at the admission stage itself. No costs.

7. Registry to send a copy of this OA along with judgement to R-3.

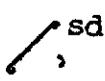
  
( B.S. JAI PARAMESHWAR )  
Member (Jud1.)

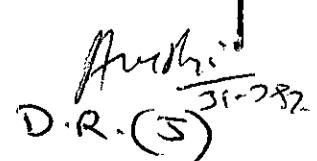
  
( R. RANGARAJAN )  
Member (Admn.)



Dated: 28th July, 1997

( Dictated in Open Court )

  
sd

  
D.R. (S) 31-7-97

3.3.3

**Copy to:**

1. The Divisional Personnel Officer,  
South Eastern Railway, Waltair.
2. The Divisional Mechanical Engineer, South Eastern Railway,  
Waltair, Visakhapatnam.
3. The Divisional Railway Manager, South Eastern Railway,  
Waltair, Visakhapatnam.
4. One copy to Mr. K. Bhaskara Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

~~copy sent~~  
~~5/8/97~~



YLR

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED: 28/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

D.A. NO. 948/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

*Pls sign to R3*

